

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4323

ANSWERED ON:21.04.2005

RAILWAY LAND DEVELOPMENT AUTHORITY

Khan Shri Mohammad Tahir;Munshiram Shri ;Shahid Shri Mohammed;Shiwankar Shri Maha Deo Rao;Singh Shri Dushyant

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has estimated the areas of the surplus lands with the Railways;
- (b) if so, the total area (in hectares) of such land, Zone-wise;
- (c) the manner in which the Government proposes to utilize the surplus land;
- (d) whether the Government proposes to establish Railway Land Development Authority; and
- (e) if so, the details thereof and the time by which it is likely to be established?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) to (c): Railways do not have any surplus land. Railways have however 42,846 hectares of vacant land which is required largely for Railways own developmental works in future. The details of vacant land zone-wise are as under:

Railways	Vacant land (In hectare)
Central	2478.05
Eastern	1516
East Central	4453.82
East Coast	188.43
Northern	2898.45
North Central	713.39
North Eastern	5874.64
Northeast Frontier	3472.8
North Western	374.13
Southern	2287
South Central	3903.14
South Eastern	83.95
South East Central	3260
South Western	2853.9
Western	7458.56
West Central	1030.23
Total	42846.49

(d) & (e) Yes Sir, The Railways (amendment) Bill, 2004 to make commercial use of Railway land (and air space) as one of the Railway works and to set up Rail Land Development Authority (RLDA) to commercially utilise the railway land, by amending Railways Act, 1989, has been introduced in Rajya Sabha on 20.12.04 and stands referred to the Standing Committee on Railways.